

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 37 of 2019

IN THE MATTER OF:

Ashok Kumar Vallabhanni

...Appellant

Versus

Geetha SP Entertainment LLP & Ors.

...Respondents

Present: -

For Appellant: Mr. Atul Sharma, Advocate.

For Respondent: Mr. Krishna Dev J., Advocate for Respondent Nos. 27, 31, 32, 34, 35, 46, 47, 48,49,50,51,52 & 53.

Mr. Vasudha Singh, Advocate for Respondent Nos. 2 to 6, 8, 10, 11, 14, 15, 16, 17, 19, 23, 58, 62.

O R D E R

16.03.2020 Learned counsel for the Respondent submits that due to prevailing situation Respondent could not file the Reply Affidavit. In view of the submission made time is extended by two weeks to file Reply Affidavit. Rejoinder, if any, be filed within two weeks thereof.

List the Appeal 'For Hearing' on **27th April, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)